

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MARKS PRYOR MARKING TECHNOLOGY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Marks Pryor Marking Technology Private Limited
2.	Date of incorporation of corporate debtor	08/08/2005
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs (ROC-Pune)
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29299PN2005PTC021118
5.	Address of the registered office and principal office (if any) of corporate debtor	Gat.no. 135, Pirangut, Tal: Mulshi, Dist: Pune 412115
6.	Insolvency commencement date in respect of corporate debtor	06/12/2023 (Order received by IRP on 07/12/2023)
7.	Estimated date of closure of insolvency resolution process	03/06/2024 (Based on Insolvency Commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: CS Mandar Wagh Registration No: IBBI/IPA-002/IP-N00450/2017-18/11276
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. C-1302, Grandstand Trinity, Service Road from Vedbhavan to Warje, Pune Bangalore Highway, Near Chandani Chowk, Pune, ,411038 Email Id: mandar.wagh@anandchaitanya.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: C/o Anand Chaitanya Corporate Legal Advisors LLP, 505, 4 th Floor, "Venture", Above Mcdonalds, Paud Road, Pune – 411038 Email Id: mandar.wagh@anandchaitanya.com
11.	Last date for submission of claims	20/12/2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per the information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As mentioned against entry number 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Marks Pryor Marking Technology Private Limited on 06/12/2023 (Order Received on 07/12/2023).

The creditors of Marks Pryor Marking Technology Private Limited, are hereby called upon to submit their claims with proof on or before 20/12/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. - Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.



Date: 09th December,2023
Place: Pune

Mandar Wagh
Interim Resolution Professional
Registration No.-IBBI/IPA-002/IP-N00450/2017-18/11276
AFA No. AA2/11276/02/221124/203031 Valid upto 22/11/2024